

HIGH COURT OF JHARKHAND

Dated: 04.06.2021

NOTICE

SUB: SYSTEM OF HEARING OF MATTERS BEFORE THE HIGH COURT OF JHARKHAND WITH EFFECT FROM 07.06.2021.

In partial modification and in continuation to this Court's earlier Notice dated 04.06.2021, please take notice that from 07.06.2021 onwards, Advocate(s)/party in person(s) would be at liberty to mention all the urgent matters (Old and New) for their listing.

Please take further notice that other pending routine/non urgent matters shall not be listed ordinarily. However, the Advocate(s)/party in person(s) are at liberty, with consent of other side, to mention such matters which shall be listed on the mentioning being allowed by the court.

By Order

Sd/-
(Akhil Kumar)
Registrar General (I/C)